

3 of the Land Acquisition Act, 1894, in respect of the land covered under one notification issued under Section 4 of the said Act;

(b) whether it is also a fact that such successive notifications have been issued in the Union Territory of Delhi after the above ruling; and

(c) if so, the reasons therefor?

**THE MINISTER OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI MEHR CHAND KHANNA):**

(a) Yes. It has been so held by the Supreme Court in the case—State of Madhya Pradesh *versus* Vishnu Pershad Sharma and others (Civil Appeal No. 1108 of 1963).

(b) and (c) Yes. But the Union of India or the Delhi Administration were not a party to the above mentioned case and certain facts and points of law were not placed before the Supreme Court. Notifications are being issued by the Delhi Administration on the basis of the judgment of the erstwhile Circuit Bench of the Punjab High Court at Delhi, who had held in the case, Pandit Lila Ram and others *versus* Union of India and others that in the circumstances of the acquisition of land for “planned development of Delhi”, piece-meal notifications under Section 6 of the Land Acquisition Act, 1894, were valid. Against this judgment Pandit Lila Ram and others have filed an appeal in the Supreme Court which is still pending.

**INCREASE OF LOAN VALUE AGAINST L.I.C. POLICIES**

**\*592. SHRI A. P. CHATTERJEE:** Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to increase the loan values against the Life Insurance Corporation policies; and

(b) if so, what steps have been taken by Government in the matter?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA):** (a) and (b) There is at present no proposal under the consideration of the Life Insurance Corporation of India to increase the loan values against the policies. A review of premium rates, surrender values and loan values will be made by the L.I.C. when the results of mortality investigation for the period 1961—64, currently in progress, are available.

**SEARCH IN MATUNGA BY INCOME-TAX AUTHORITIES**

**\*593. CHAUDHARY A. MOHAMMAD:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Income-tax authorities carried out a search on certain premises in Matunga, Bombay on June 24, 1966; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT):** (a) Yes, Sir.

(b) Books of accounts and documents have been seized which indicate evasion of income-tax. Assessments for and from 1953-54 have been reopened to assess the escaped income. They will be completed after completion of the investigations which are in progress.

**LOANS WRITTEN OFF BY REHABILITATION FINANCE ADMINISTRATION UNIT**

**\*594. SHRIMATI SARLA BHADURIA:** Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 287 in the Rajya Sabha on the 26th February, 1964 and state:

(a) the number of remaining cases in which loans have been written off upto the 31st October, 1966, State-wise, by the Rehabilitation Finance Administration Unit, New Delhi; and

(b) the number of “writing off” certificates issued upto the 31st October, 1966 to the loanees?